

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 875
ANSWERED ON 07TH DECEMBER, 2023**

NH FEE DETERMINATION RULES ON NH

875. SHRI RAVIKUMAR D.:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the details and number of toll plazas in Tamil Nadu which are violating the provisions of the National Highways Fee (Determination of Rates and Collection) Rules 2008 regarding in distance between two toll plazas of 60 Kms.;**
- (b) the steps taken by NHAI to close down such illegal toll plazas in Tamil Nadu;**
- (c) whether the Moratandi toll plaza on Puducherry-Tindivanam Highway is violating the said rule and if so, the details thereof;**
- (d) whether the toll plaza was declared illegal by the Vanur Munsif Court in 2019 and an interim stay was obtained by NHAI citing financial loss to the contractor; and**
- (e) if so, the details of action taken by the Government to close down the said toll plaza?**

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) & (b) While National Highways(NH) Fee Rules, 2008 provide for spacing of fee plaza of 60 Kms. on same section of National Highway in same direction, it also provides for establishing another fee plaza within 60 Km, if deemed necessary by recording the reasons. While finalising the location of fee plaza for a particular stretch, various aspects including the influence length under a particular fee plaza, location of succeeding and preceding fee plaza on the same stretch and in the vicinity, financial burden on the road users etc., are considered & accordingly, approval of competent authority has been taken for establishment of each fee plaza. Hence, toll plazas of National Highways Authority of India in Tamil Nadu do not violate the provisions of National Highways Fee Rules.

(c) No, Sir. Moratandi toll plaza has been established as per provision of NH Fee Rules as stated above.

(d) & (e) The Hon'ble High court of Madras vide Order dated 08.02.2019 granted interim stay on the order of Vanur Munsif Court and the case has subsequently been dismissed on 14.12.2021.
